

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.216/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking to set aside the monthly bilateral bills for transmission charges raised by CTUIL on the Petitioner since August, 2021 onwards and seeking direction to restrain CTUIL from raising further monthly bilateral bills for transmission charges raised on the Petitioner.

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jharkhand Urja Sancharan Nigam Limited (JUSNL)

Respondents : North Karanpura Transco Limited and Anr.

Parties Present : Shri Puneeth Ganapathy, Advocate, JUSNL
Shri Himanshu Kumar, Advocate, JUSNL
Shri Gaurav Kumar, JUSNL
Shri Hemant Singh, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Ms. Lavnya Panwar, Advocate, NKTL
Shri Harshit Singh, Advocate, NKTL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Abhijith, CTUIL

Record of Proceedings

At the outset, the learned counsel for Respondent, CTUIL prayed for an additional time to file a detailed reply in the matter. Considering the above request, the Commission permitted the Respondent, CTUIL to file its reply within two weeks, with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.

2. The Commission directed the Petitioner to implead Jharkhand Bijli Vitran Nigam Ltd (JBVNL) as party to the present Petition and to file revised memo of parties within a week. JBVNL is directed to file on an affidavit the details of action taken by him for timely implementation of downstream network in terms of NKTL's letter dated 22.3.2021 and clause 4.2.1 of the TSA.

3. The Commission directed the Petitioner to file on an affidavit within two weeks the status of implementation of downstream network of 2 no. 220 kV D/C lines required for drawl of power from Dhanbad S/S, one each to Govindpur and Jainamore 220 kV S/S.

4. The Respondent, NKTU is directed to file an affidavit within two weeks whether it has entered into a Connection Agreement with the CTU/STU (as applicable) in terms of Article 4.1 (c) of the TSA, if the agreement has been signed, submit a copy of the Agreement. If the agreement has not been signed, the reason for not signing of such Connection Agreement

5. The Petition shall be listed for the hearing on **6.3.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)